

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Sir. As confirmed by ITBP no electricity connection has been provided to Kendriya Bhandar by the Central Record Office ITBP.

(b) Does not arise in view of the reply to (a) above.

(c) No agreement has been signed by ITBP with Kendriya Bhandar.

(d) Does not arise in view of reply to (a), (b) and (c) above.

Extending Article 370 in States

230. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) in how many States Article 370 of Constitution has been extended to and when, and why;

(b) the details of benefit by extending Article 370;

(c) what benefit the State and the people got by this;

(d) whether Government will constitute any committee to assess the implications of Article 370; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The provisions of article 370 of the Constitution relate to the State of Jammu and Kashmir only. It has not been extended to any other State.

(c) Article 370 is an enabling provision as stated therein.

(d) and (e) There is no such proposal.

Action taken in Jarwa tribal women case

231. SHRI M.V. MYSURA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the findings of the probe ordered by Government on the video footage showing dancing semi-naked Jarwa tribal women by a British videographer in front of tourists in return for food; and

(b) what action the Ministry has taken on the offenders as well as the Andaman and Nicobar administration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) On the basis of the first video footage of the Jarawa tribal women shown in the electronic media on 11.1.2012, an FIR has been filed by Andaman and Nicobar Administration under section 292 IPC read with section 67 IT Act, 2000, section 3(1) (iii) of SC & ST (Prevention of atrocities) Act, 1989 and section 7/8 of Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956. After interrogation two persons were arrested and sent to judicial remand.

In connection with the second video telecast in the national and international media showing the Jarawa girls dancing on the Andaman Trunk Road, a case vide crime No. 17/12 under section 292/34 IPC read with section 67 of IT Act, section 3(1)(iii) and (x) of SC & ST (Prevention of Atrocities) Act, 1989 and sections 7/8 of PAT Regulation, 1956 was registered on 6.2.2012. On close scrutiny of the video clipping, it was revealed that the person in the khaki uniform appearing in the video was a police constable. He has been arrested and placed under suspension for dereliction in the discharge of his duties. A departmental enquiry has also been initiated against him.

Increasing maoist activities in Orissa, Jharkhand and Chhattisgarh

232. SHRI KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that Maoist activities are increasing day by day in Orissa, Jharkhand and Chhattisgarh;
- (b) if so, whether Government has made any assessment on this;
- (c) if so, the details in this regard; and
- (d) the action proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) The quantum of violence perpetrated by Maoists had declined in Chhattisgarh and Odisha in 2011 compared to 2010. It remained largely at par in Jharkhand during the same period. In the current year, while the violence level in Chhattisgarh and Odisha has declined compared to the corresponding period of the previous year, it has gone up in Jharkhand. The number of incidents are resultant deaths in these States are given below:

States	LWE violence (incident/deaths)		
	2010	2011	2012 (upto March 2)
Chhattisgarh	625 (343)	465 (202)	58 (9)
Jharkhand	501 (157)	517 (182)	114 (54)
Odisha	218 (79)	192 (53)	28 (12)

(d) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of issues including deployment of CAPFs, assistance in implementation of development